# GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

### RAJYA SABHA UNSTARRED QUESTION NO. 3884

ANSWERED ON 04/04/2025

#### IMPOSITION OF ANTI-DUMPING DUTY ON IMPORT OF TITANIUM DIOXIDE

3884. DR. JOHN BRITTAS:

Will the Minister of Commerce and Industry be pleased to state:

- (a) whether Government has initiated an anti-dumping investigation concerning imports of Titanium Dioxide from China;
- (b) whether the investigation has arrived at its final findings;
- (c) if so, the conclusions regarding the existence, degree, and impact of dumping on domestic manufacturers such as Travancore Titanium Products Ltd. (TTPL) and others and the recommendations thereof;
- (d) current status of the process regarding the imposition of anti-dumping duty on imports of Titanium Dioxide from China; and
- (e) the steps being taken by Government to expedite the imposition of anti-dumping duties to safeguard domestic manufacturers and prevent market distortion due to predatory pricing?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA)

(a) to (e) Directorate General of Trade Remedies (DGTR), an attached office of Department of Commerce (DoC), Ministry of Commerce & Industry, investigated the case with regard to imports of Titanium Dioxide from China PR and issued final findings on 12.02.2025 vide F. No. 6/03/2024-DGTR concluding that imports from China PR are coming into India at dumped prices and injuring the domestic industry. DGTR recommended imposition of Anti-Dumping Duty (ADD) sufficient to remove injury to the domestic industry caused due to dumping. The range of ADD recommended is 460–681 USD/MT.

DGTR has submitted its recommendations to the Ministry of Finance for final decision regarding imposition of duty. A writ petition has been filed by Indian Paint Association against the recommendation of DGTR before Hon'ble High Court of Calcutta and the matter is pending before the Hon'ble Court.

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